CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 27 OCT 1994

APPLICATION NO: 1671 Of 1994.

APPLICANTS: - Soi. M. Veerayya,

V/s.

RESPONDENTS: The Dy. General Manager (Advom), Karnataka Jelecom Circle, Bangalore and Others.

1. Dr. M.S. Nagaraja, Advocate No. 11, 200 floor, Ist Main, Snjatha Complex, Ganshinagar, BANGALORE-560009

By RPAD Karmataka Telecon Circle, No 1, Old Modras Road,

Moor, BANGALORE-560008. A Copy of the application is also enclosed herenth for further recessary action, as driedled by the Dribunal.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalers.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/ENTERIM ORDER/ passed by this Tribural in the above
mentioned application(s) on 1916 October 1994

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 1671 OF 1994

WEDNESDAY, THIS THE 19TH DAY OF OCTOBER, 1994.

Mr.Justice P.K.Shyamsundar,

.. Vice-Chairman.

Mr.T.V.Ramanan,

... Member(A)

M. Veerayya, Aged '48 years, S/o M. Veerabhadraiah, C/o S. Rudranna, Assistant Engineer, KEB Jyoti Colony, Bidar H. No. 8-12-280.

.. Applicant.

(By Advocate Dr.M.S.Nagaraja)

v.

- The Deputy General Manager (Admn.) Chief General Manager, Telecom, Karnataka Circle, No.1, Old Madras Road, Ulsoor, Bangalore-560 008.
- 2. The General Manager, Telecom, Hubli Area, Hubli.
- 3. Union of India, represented by Secretary to Govt., Minstry of Communications, Sanchar Bhavan, New Delhi-110 001.

.. Respondents.

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

applicant at the stage of admission and propose to dispose of this application by directing the General Manager, a Telecommunications, Karnataka Circle, Bangalore to dispose of a statutory appeal said to have been preferred by the applicant and 20-4-1993, copy of which is produced at Annexure-A6 which is stated to be still pending. Suffice it for the present to direct the General Manager, Telecommunications to dispose of the aforesaid appeal within 2 months from the date of receipt

of a copy of this order. We are told that the appeal has been pending since April,1993 and the appellate authority was also reminded by a communication dated 10-5-1993. With all this, there was no response and hence the applicant has been driven needlessly to seek relief from us which we cannot grant in view of the pendency of the appeal. We do hope that the appellate authority will now expedite the disposal of the appeal and dispose it of within 2 months from the date of receipt of a copy of this order. Copy of this order be sent to the General Manager, Telecommunications, Karnataka Circle, Bangalore enclosing inter-alia copy of the application forthwith.

Sd-

Sd-

MEMBER(A)

VICE-CHAIRMAN.

np/

TRUE COPY

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangalore